

Destruction of Seized Drugs

9547 SHRI NANDU THAPA Will the Minister of FINANCE be pleased to state

(a) whether there are rules or guidelines for the destruction of Heroin and other narcotic drugs seized,

(b) if so, the details thereof,

(c) whether these harmful, menacing substances are destroyed publicly, and

(d) if so, the reasons therefor?

THE DEPUTY MINISTER¹ IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) (a) to (d) Detailed guidelines have been issued by the Government under the Narcotic Drugs and Psychotropic Substances Act, 1985 regarding the disposal of seized heroin and certain other narcotic drugs specified by notification published in the Official Gazette. These guidelines inter alia require that a three member Narcotic Drugs and Psychotropic Substances Disposal Committee be constituted in each enforcement agency directly responsible to the concerned Head of Department. The Committee is to be headed by a senior officer of the concerned enforcement agency (not below the rank of Deputy Collector of Customs and Central Excise in the case of a Customs and Central Excise Collectorate)

The Narcotic Drugs and Psychotropic Substances Disposal Committee has been authorised to order destruction of the following drugs involving the quantities indicated against each, when they become ripe for disposal, after completion of prescribed procedural and legal formalities

<i>Name of drug</i>	<i>Quantity (kgs.)</i>
1 Heroin	2

2 Hashish (Charas) 50

3 Hashish oil 10

4 Ganja 500

5 Cocaine 1

In those cases where the quantities exceed the above limits, destruction shall be ordered and take place only under the supervision by the Head of the Department himself along with the Chairman and Members of the Drug Disposal Committee

All drugs excepting opium, morphine, Cocaine and the baine shall be destroyed by incineration in such places where adequate facilities and security arrangements exist for the same after ensuring that this may not be a health hazard from the point of view of pollution. Open destruction of such drugs may also be resorted to, wherever considered feasible and necessary, after due publicity, to gain the confidence of public

Cash Compensatory Support for Computer Software Export

9548 SHRI G S BASAVARAJ
SHRIMATI BASAVA RAJESWARI

Will the Minister of COMMERCE be pleased to state

(a) whether Government have issued any guidelines to facilitate payment of cash compensatory support on export of computer software

(b) if so, the details of the guidelines issued, and

(c) to what extent it will boost the export of computer software?